

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

16. C.P.(IB)-400(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **15.07.2021**

NAME OF THE PARTIES: The Karad Janata Sahakari Bank Limited

V/S

Agricare Foods Private Limited

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

CP 400/2019

None appeared for the Petitioner not only today but also on the earlier occasion on 08.03.2021. On 08.03.2021 the counsel appearing for the Corporate Debtor informed this Bench that an administrator has been appointed in respect of Petitioner Bank by the RBI and accordingly notice to the administrator has been ordered by this Bench which was not complied. The conduct of the Petitioner shows that the Petitioner is not interested in prosecuting the matter. Therefore, the above CP 400/2019 is dismissed for non-prosecution.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)